

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2016

ANSWERED ON:23.08.2012

FINANCIAL ASSISTANCE FOR REPAIR OF HOUSES IN RURAL AREAS

Choudhary Shri Bhudeo

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether any financial assistance is provided by the Government for repairing and construction of flood damaged houses in rural and backward areas;
- (b) if so, the details of assistance provided for repairing work in disaster hit areas during the last three years and the current year, State-wise/year-wise;
- (c) whether various proposals are under consideration of the Government in this regard; and
- (d) if so, the number of proposals which have been sanctioned during the last three years and the current year?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a) & (b): As per Indira Awaas Yojana (IAY) Guidelines, 5% of IAY funds are earmarked for construction of houses damaged due to natural calamities with a State-wise ceiling of 10% of annual allocation (including State share). In case of occurrence of calamities in any part of any State, funds under this component of IAY are made available to those districts with the limit of 50% of the normal allocation for each district subjected to a ceiling of 10% of State allocation. For this purpose, the demand is required to be sent by the State Government concerned to this Ministry alongwith necessary details such as nature and period of calamity, extent of damage, list of householders whose houses have been damaged and State government's commitment to provide matching share of State Government immediately after receipt of Central share. A statement showing the details of State-wise funds released under 5% (flood) of IAY during the last three years and current year is given at Annexure.

(c): No proposal is under consideration at present.

(d): Proposals from six State Governments namely Andhra Pradesh, Assam, Himachal Pradesh, Karnataka, Manipur and Uttar Pradesh were sanctioned during the year 2009-10 and one proposal from Chhattisgarh was sanctioned in the year 2011-12.